

ANNEXURE - I

List of Papers in Original Application No.

118/92

Sl.No.Of
Papers.

Date of Papers
Or
Date of Filing.

Description
of Papers.

Part I

18.2.92

Original Judgement

O.A. & Material Papers.

Counter

Reply Counter

PART - I,

PART - II,

PART - III
Destroyed.

A
23/3/99.

Central Administrative Tribunal

HYDERABAD BENCH

①

O.A. No./TA No.

118/1992

Pochaihan

Applicant (s)

Versus

The D.R.M. (M.A.) Selly, Su'ad 4 20th

Respondent (s)

Date	Office Note	Orders
14-2-92		<p>Kum. Vijaya Lakshmi for Mr. T. Lakshma Reddy, Advocate for the applicant present. Mr. Gopal Rao takes notice of this OA on behalf of the respondents. List this OA for admission hearing on 18-2-92.</p> <p>T. C. N. S. f.</p> <p>(HTCSR) M(3)</p> <p>OA disposed of with directions. No costs. orders on separate sheets.</p> <p>(HTCA) M(5)</p>
18-2-92		

(P.T.O.)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 118/92

Date of Decision : 18-2-92

T.A.No.

Sri Pochaiah,

Petitioner.

Sri S.Lakshma Reddy,

Advocate for the
petitioner (s)

Versus

The Divisional Railway Manager (MG), SC Railway,
Secunderabad & 2 others

Respondent.

Sri J.R.Gopal Rao,

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. T.CHANDRASEKHAR REDDY : MEMBER (J)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

T. C. M.
(HCR)
M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 118/92.

Dt. of Order: 18-2-92.

Pochaiah,

...Applicant

Vs.

1. Divisional Railway Manager (MG),
SC Railway, Secunderabad.
2. Sr. Divisional Personal Officer (MG) Hyd.,
SC Railway, Secunderabad.
3. P. Lakshmana Rao, Peddalu, son of Peddalu,
Working as II Fireman (Ticket No. 3702),
Office of the Loco Foreman, SC Railway,
Moulali, Secunderabad.

...Respondents

-- -- --

Counsel for the Applicant : Sri S. Lakshma Reddy

Counsel for the Respondents : Sri J. R. Gopal Rao, S.C. for All

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CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARAREDDY : MEMBER (J)

(Order of the Single Bench dictated by Hon'ble
Sri T. C. Reddy, Member (J)).

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This is an application filed under section 19 of the A.T. Act, 1985, by the applicant herein to direct the Respondents to promote the applicant on par with his juniors and to grant all consequential benefits. Sri Lakshma Reddy, learned counsel for the applicant and Sri J. R. Gopal Rao, learned counsel for the Respondents are present and heard. In the seniority list of Kalasi's, for the year of 1988 the applicant was shown at Sl. No. 562. It is the grievance of the applicant that Sl. No. 606 i.e. the 3rd Respondent herein, who is utmost junior to him had been promoted overlooking the applicant. The applicant seems to have made representation,

T. C. Reddy

- 2 -

dt.3-1-89, 14-5-89 and 12-9-90 to the Respondents as and when his juniors were promoted. The Respondents have not disposed of any of the representations. So under these circumstances we feel that it would be fit and proper to direct the Respondents to decide the said representations dt.3-1-89, 14-5-89 and 12-9-90. Sr^y Lakshma Reddy, learned counsel for the applicant further states that some more promotions are made as per orders dt.13-1-92 filling up vacancies as Fireman Gr.II and that the persons so promoted are far juniors to the applicant. So in view of the said contention we are of the opinion that it would be fit and proper to permit the applicant to make a further representation to the Respondents and direct the Respondents to dispose of the same along with the representations already made and pending with the respondents.

2. In the result the applicant is permitted to make a further representation to the Respondents 1 and 2 with regard to his grievance within two weeks from the date of receipt of this order. As and when the said respondents receive the applicant's further representation, they shall decide and pass final orders within two months thereafter on all representations including the said further representation of the applicant. If the applicant continues to be aggrieved by the final orders passed

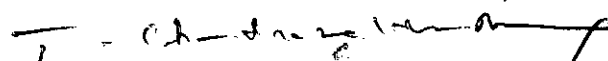
T. C. M.

....3.

- 3 -

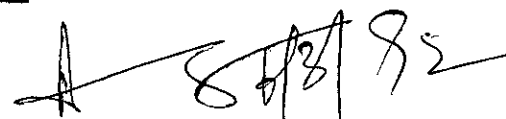
by the Respondents on the said representations, he would be at liberty to approach this Tribunal afresh in accordance with law.

3. Accordingly the Original Application is disposed-
of at the admission stage itself with the above/^{said} directions with no order as to costs.


(T. CHANDRASEKHAR REDDY)
Member (J)

Dated: 18th February, 1992.
Dictated in Open Court.

avl/


Deputy Registrar (Judl.)

Copy to:-

1. Divisional Railway Manager (M.G.), S.C. Railway, Secunderabad.
 2. Senior Divisional Personal Officer (MG) Hyd., SC Railway, Secunderabad.
 - ③ (Sri P. Lakshmana Rao Peddalu, Working as II Fireman (Ticket No. 3702), O/o Loco Foreman, SC Railway, Moulali, Sec-bad)
 4. One copy to Shri. S. Lakshma Reddy, advocate, CAT, Hyd-bad.
 5. One copy to Shri. J.R. Gopal Rao, SC for Railways, CAT, Hyd.
 6. One spare copy.
 - 6:1 one Copy to D-R (J)
- Rsm/-

Relax
Page 85
7.3.92

(3)
O.A. 118/92
TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR.~~

~~V.C.~~

~~THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)~~

~~AND~~

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)

~~AND~~

~~THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)~~

DATED: 18/2/1992 ✓

ORDER/JUDGMENT: ✓

R.A./C.A./M.A. No.

in

O.A. No.

T.A. No.

(W.P. No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

